

**Central Administrative Tribunal
Principal Bench**
CP No.514/2016
in
OA No.1986/2016

New Delhi, this the 25th day of November, 2016

Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)

Shri Santosh Kumar
S/o Shri Nauratan Singh
Permanent R/o Village Dudhauna,
Post Jagatpur,
District Mainpuri, UP.

R/o H. No. Gali No.8,
Mukundpur-II, Mathur Chowk,
Delhi-84. Applicant.

(By Advocates : Shri Rana Ranjit Singh and Shri Vivek Kumar Singh)

Vs.

1. Mr. V. Soma Sundarum
Secretary
Ministry of Women & Child Development
National Commission for Protection of Child Rights
Shastri Bhawan,
New Delhi.
2. Mr. Satish Kumar
Joint Secretary
Ministry of Women & Child Development
National Commission for Protection of Child Rights
Shastri Bhawan,
New Delhi. Respondents.

(By Advocate : Shri Gyanendra Singh)

: O R D E R (ORAL) :

Justice Permod Kohli, Chairman:

Vide order dated 02.06.2016 passed in OA No.1689/2015, following directions were issued:-

“8. In view of the above circumstances, we dispose of this OA at the admission stage itself with the direction to the respondents to consider the representations and legal notice served by the applicant and pass a reasoned and speaking order within a period of two months from the date of receipt of copy of this order.”

2. Compliance affidavit has been filed by the respondents accompanied with copy of the order dated 28.07.2016 whereby representation of the applicant has been disposed of by a reasoned order.

3. In this view of the matter, order of this Tribunal stands complied with. Proceedings are dropped. Learned counsel for the applicant, however, submits that he may be allowed to challenge the order dated 28.07.2016. Suffice it to say that the applicant is at liberty to challenge the same, if so desired, in accordance with law.

(Shekhar Agarwal)
Member (A)

/pj/

(Justice Permod Kohli)
Chairman